BENCH-I

NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P. (IB) No.505/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 24th October 2017, 10.30 A.M

Name	of the Company	SREI Infrastructure Fina -Versus- Right Tower Pvt.Ltd.	nce Limited	
Under Section		7 IBC C ITUN xyeb V minimu belik ad vem ylgen bewolls		
SI. No.	Representa	nation of Authorized ative (IN CAPITAL ETTERS)	Appearing on behalf of	Signature with date

For the Petersonor en the enterveiling application

1. Mr. Sabyasachi Choudhury, Adv.

2. Mr. Rajarehi Dulla, Adv.

3. Mr. Kuldip Mallik, Adv.

4. Mr. Ritiparua Chatteijer, Adv.

MR. RATHANKO BANERJI, ST. Adv. J. For Financial Graditor)
MS. NEHA SOMANI, PCS Applicant

Peantik Garai 3 Advocates Jaman Abhishek Sexder 3 boadelston peursy 10/2017

P.T.O.

ORDER

Ld. Counsel for the financial creditor, corporate debtor and on behalf of intervener applicant are present.

Ld. Counsel for the corporate debtor submitted that he has filed Vakalatnama on 23/10/2017 and sought time for filing reply. Prayer is allowed. Reply may be filed within 7 days with a copy in advance to the financial creditor. Thereafter rejoinder, if any, may be filed within 3 days.

Ld. Counsel on behalf of intervener informed that he has already filed an application which is not numbered. Office is directed to get it numbered.

List the matter on 14/11/2017 along with the intervening application for admission.

(Jinan K.R.)

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Member (J)

(Vijai Pratap Singh) Member (J)